

- (i) To organise children's film clubs.
- (j) To conduct research into the reaction of children to films.
- (k) To educate the general public in matters relating to children's films.
- (l) To act as a clearing house of information on all matters relating to children's films.
- (m) To publish books, monographs, periodicals, journals, reviews, papers, pamphlets and other literature on children's films.
- (n) To establish contacts with other organisations with similar objects.
- (o) For the purposes of Society to draw and accept, make and endorse, and discount and negotiate, promissory notes, bills of exchange, cheques or other negotiable instruments.
- (p) To invest the funds of, or money entrusted to the Society in such securities or in such manner as may from time to time be determined by the Executive Council and from time to time to sell or transpose such investments and to apply any income or profit so derived in furtherance of the objects of the Society.
- (q) To purchase, take on lease, accept as a gift or otherwise acquire any land or building or any movable property which may be necessary or convenient for the Society.
- (r) To construct or alter any building which may be necessary for the Society.
- (s) To sell, lease, exchange and otherwise transfer all or any portion of the properties of the Society.
- (t) To enter into contracts with producers, distributors, and exhibitors, for production, distribution or exhibition of children's films in furtherance of the objects of the Society.
- (u) In general to do such things or undertake to do such other things from time to time as shall be deemed necessary for the promotion of the ideas and the attainments of the objects of the Society.

Kuriyarkutty Karappara Dam

4483. SHRI V.S. VIJAYA-
RAGHAVAN:
SHRI P.C. CHACKO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have received any project report from the Government of Kerala on the Kuriyarkutty-Karappara dam for approval;

(b) if so, the details thereof;

(c) since when it is pending and the reasons therefor; and

(d) the steps taken/proposed to be taken by the Union Government for early clearance of the said project?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
AND MINISTER OF STATE IN THE
MINISTRY OF WATER RESOURCES

(SHRI P.K. THUNGON): (a) to (c). The modified report of Kuriar Kutty Karapara multipurpose project at an estimated cost of Rs. 231.03 crores (Irrigation-Rs. 100 crores and power - Rs. 131.03 crores) envisaging annual irrigation of 39640 hectares and installed power capacity of 84MW has been received recently in March, 1994 in the Central Water Commission. The State Government is required to sort out various techno-economic issues of the project and obtain environmental and forest clearances from the Ministry of Environment & Forests.

(d) The clearance of the project depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtains environmental and forest clearances from the Ministry of Environment & Forests.

Registration of Newspapers

4484. SHRI S.B. SIDNAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of applications received from Karnataka for registration of newspapers during the last three years;

(b) the number of newspapers registered during the said period; and

(c) the time by which the remaining newspapers are likely to be registered?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH

DEP): (a) and (b). The information is given below:-

Year	No. of applications received for registration.	No. of newspapers registered.
1991	148	73
1992	227	50
1993	236	80

(c) The remaining newspapers could not be registered as they had not furnished the documents required under the PRB Act for registration. Their cases will be considered as and when complete details are received from them.

Human Rights Commission

4485. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any of the States has set up or proposes to set up State level Human Rights Commission;

(b) if so, the details thereof;

(c) whether while addressing the Chief Secretaries of Southern States at Hyderabad on August 6, 1994, the Chairman of the National Human Rights Commission stressed the need for setting up of State level Human Rights Commission in each State as reported in the 'Indian Express' (Delhi edition) dated August 7, 1994; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI